

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 64 of 2016 in
DFR No. 2645 of 2015**

Dated: 3rd February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Energy Watchdog

...Applicant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors.

...Respondent(s)

For the Applicant(s) : Mr. Anil Kumar (Rep.)

ORDER

In this application, the applicant has prayed that leave to appeal may be granted to the Applicant who is stated to be a registered consumer society.

We have heard Mr. Anil Kumar, Secretary of the Applicant. For the reasons stated in the application, we permit the applicant to file the appeal. Accordingly, leave to appeal is granted. Application is disposed of.

Registry is directed to number the appeal and list it on **11.02.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson